

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 67- JK (LD) of 2026
DATED: - 02- 01 - 2026

Sanction is hereby accorded to the appointment of Officer's of Housing and Urban Development Department as mentioned in annexure to this Government Order as Officer Incharge (OIC) Litigation for the cases indicated against each including contempt petition, if any, pending before Hon'ble Supreme Court of India/ Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 02- 01- 2026

No:-LAW-OIC/01/2026

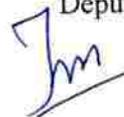
Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, Housing Urban Development Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.



(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No.67-JK(LD) of 2026 dated 02.01.2026

S.No.	Title of the Case	OIC
1	Monika Khajuria and others V/s Union of India and others in WP (C) No./2025	Mr. Yogesh Sharma, Sr. Programmer J&K Housing Board (9419196543)
2	Mst. Kulsooma V/S Commissioner Secretary, Housing and Urban Development Department J&K and others. in WP(C) No. 1795/2024	Mr. Ab. Aziz Ganai, Enforcement Officer, LCMA (Mob. No. 9906509892)
3	Umar Rashid Shah Versus Union Territory of J&K and Others	Mr. Shahnawaz Hussain Jan DGM, Housing Unit-I, Srinagar
4	Sumit Datta Versus UT of J&K and Ors	Dr. Priya Darshani Gutam, Secretary J&K Housing Board
5	WPC 3075/ 2025 M/s RKG-RBIPL (Joint Venture) UT of J&K and Ors	Sh. Ashwani Khajuria Executive Engineer
6	M/s LNA Infra Projects (P) Ltd - R.K Gupta & Co through authorized Sh. R.K Gupta Vs UT of J&K and Ors	
7	WPC 3150/ 2025 M/s RKG-CKT (Joint Venture) UT of J&K and Ors	Mr. Shabir Hussain, Executive Engineer
8	M/s RKG LNA IPL (Joint Venture) UT of J&K and Others	

